

**IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCH 'A', HYDERABAD**

**BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER  
AND  
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER**

ITA No. 1243/Hyd/2018  
Assessment Year: 2013-14

M/s RVR Infrastructures vs. Income-tax Officer,  
Ltd., Hyderabad. Ward – 3(2), Hyderabad.

PAN – AADCR 8231 L

Appellant

Respondent

Assessee by: Shri Mohd. Afzal  
Revenue by: Shri Sunku Srinivas

Date of hearing: 30/10/2019  
Date of pronouncement: 15/11/2019

**ORDER**

**PER P. MADHAVI DEVI, J.M.:**

This is an appeal filed by the assessee against the order of CIT(A) – 3, Hyderabad, dated 14/03/2018, dismissing the assessee's appeal in limine for non-appearance of the assessee.

2. After hearing both the parties, we are of the view that since the CIT(A) has dismissed the appeal for non-appearance by the assessee and has not disposed of the appeal on merits, we deem it fit and proper to remand the file back to the file of CIT(A) with a direction to dispose of the appeal on merits and in accordance with law after providing reasonable opportunity of hearing to the assessee in the matter. We order accordingly.

3. In the result, appeal of the assessee is treated as allowed for statistical purposes.

Pronounced in the open court on 15<sup>th</sup> November, 2019.

Sd/-  
(A. MOHAN ALANKAMONY)  
ACCOUNTANT MEMBER

Sd/-  
(P. MADHAVI DEVI)  
JUDICIAL MEMBER

Hyderabad, dated 15<sup>th</sup> November, 2019.

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Copy forwarded to:

1. *M/s RVR Infrastructures Ltd., C/o Mohd. Afzal, Advocate, 11-5-465, Sherson's Residency, Flat No. 402, Criminal Court Road, Red Hills, Hyderabad – 500 004.*
2. *ITO, Ward – 3(2), Signature Towers, Kondapur, Hyderabad*
3. *CIT(A) – 3, Hyderabad*
4. *Pr. CIT – 3, Hyderabad.*
5. *The DR, ITAT, Hyderabad*
6. *Guard File*